

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 62/MP/2017**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System Established by Power grid N M Transmission Limited (a 100 % wholly owned subsidiary of Power Grid Corporation of India Limited) and under Section 14 of the Electricity Act,2003 read with Central Electricity Regulatory Commission (Procedure Terms and Conditions for Grant of transmission Licence and other related matters) Regulations, 2009 with respect to transmission Licence to Powergrid N M Transmission Limited.

Date of hearing : 9.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Powergrid NM Transmission Limited

Respondent : IL & FS Tamil Nadu Power Company Limited

Parties present : Shri M.G. Ramachandran, Advocate, PNMTL  
Ms. Ranjitha Ramachandran, Advocate, PNMTL  
Ms. Manju Gupta, PNMTL  
Shri B. Vamsi, PNMTL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed seeking approval of methodology for apportionment of transmission charges between 765 kV D/C Nagapattinam-Salem transmission line and Salem- Madhugiri transmission lines and payment of transmission charges for 765 kV D/C Nagapattinam- Salem transmission line w.e.f. 23.10.2016 i.e the date of COD. Learned counsel for the petitioner further submitted as under:

- (a) The Commission in its order dated 9.5.2013 has granted transmission licence to the petitioner for inter-State transmission licence of electricity and in order dated 20.6.2013 has adopted the tariff of the transmission system under Section 63 of the Electricity Act, 2003. However, while granting the inter-State transmission licence, the Commission did not consider the issue of time and cost owing to delay in grant of the licence and directed that the petitioner should execute the project within a period of maximum 30 months w.e.f. 20.6.2013.

- (b) On 23.3.2016, the petitioner approached CEA to allow for taking up the work to complete the transmission lines independently in accordance with the Commission's direction dated 28.1.2015 in Petition No. 284/ADP/2015.
- (c) Owing to severe RoW issues in both the transmission lines during the intervening period, the progress of the line was impacted. However, despite all odds, the Nagapattinam- Salem transmission line was completed, charged and declared commercial operation on 23.10.2016. However, with regard to Salem- Madhugiri transmission line, the land owners made representations for land compensation and stopped the work.
- (d) CEA in its minutes of meeting regarding "Transmission System Associated with IPPs of Nagapattinam/Cuddalore Area: Package A" held on 15.9.2016, informed that the allocation of tariff for each of the above two lines, is not prescribed in the TSA. Regarding apportionment of cost to individual transmission lines, it was informed that in case a decision is taken to implement the transmission lines individually, the same would be looked into by the Commission. In the said meeting four methods of apportionment was deliberated.
- (e) Since, CEA vide letter dated 26.12.2016 accorded its consent for completion of both the lines independently, line should be considered in regular service from the date when LTA for both the units of IL&FS i.e. 1080 MW is operationalized.

2. After hearing learned counsel for the petitioner, the Commission admitted the petition and issue notice to respondent.
3. The Commission directed the petitioner to serve copy of the petition to the respondent and CEA immediately. The respondent was directed to file its reply by 9.6.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 30.6.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The Commission requested CEA to assist the Commission on the methodology of apportionment of transmission charges between 765 kV D/C Nagapattinam-Salem transmission line and Salem- Madhugiri transmission lines in the next date of hearing.
5. The petition shall be listed for hearing on 18.7.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**